NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH,
COURT-IV

9.CP(IB)-546(MB)/2020

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.01.2021**

NAME OF THE PARTIES: Sanjay Kishore
V/s
Rolta Defence Technology Systems Private Limited

SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE 2016

ORDER

The Court is convened through Video Conference.

1. Both sides present.
2. Counsel for the Petitioner submit that during the pendency of the Petition, the Petitioner in person has passed away and he has filed an Interlocutory Application to bring the legal heirs on record.
3. Heard, the Counsel for the Applicant in I.A. 1146 of 2020, the legal heirs are brought on record, the IA is allowed and disposed of.
4. Counsel for both sides further submit that the matter is amicably settled between the parties and the Petitioner has received the full and final settlement amount. Accordingly, on the request made by the Petitioner for withdrawal of this Petition, the Petition is **dismissed** as not pressed.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)

/SVR/